

ITEM NO.66

COURT NO.7

SECTION X/IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) NO(S). 154/2015

GREAT INDIA TOUR COMPANY PVT. LTD.

PETITIONER(S)

VERSUS

UNION OF INDIA

RESPONDENT(S)

(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO
FILE ADDITIONAL DOCUMENTS AND OFFICE REPORT)

WITH

I.A. NOS. 34-35 & 37 IN
SLP(C) NO. 28609/2011

(FOR DIRECTIONS/MODIFICATION AND INTERVENTION AND OFFICE REPORT)

W.P. (C) NO. 249/2015

(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND
OFFICE REPORT)

W.P. (C) NO. 239/2015

(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND
OFFICE REPORT)

W.P. (C) NO. 250/2015

(WITH OFFICE REPORT)

W.P. (C) NO.344/2015

(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND
OFFICE REPORT)

WITH

W.P. (C) NO. 352/2015

(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND
OFFICE REPORT)

W.P. (C) NO. 353/2015

(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO
FILE ADDITIONAL DOCUMENTS AND OFFICE REPORT)

W.P. (C) NO. 354/2015
(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND OFFICE REPORT)

W.P. (C) NO. 355/2015
(WITH OFFICE REPORT)

W.P. (C) NO. 356/2015
(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO FILE ADDITIONAL DOCUMENTS AND OFFICE REPORT)

W.P. (C) NO. 358/2015
(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO PLACE ADDL. DOCUMENTS ON RECORD AND OFFICE REPORT)

W.P. (C) NO. 361/2015
(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO FILE ADDITIONAL DOCUMENTS AND OFFICE REPORT)

W.P. (C) NO. 362/2015
(WITH OFFICE REPORT)

W.P. (C) NO. 363/2015
(WITH OFFICE REPORT)

W.P. (C) NO. 366/2015
(WITH APPLN. (S) FOR PERMISSION TO PLACE ADDL. DOCUMENTS ON RECORD AND OFFICE REPORT)

W.P. (C) NO. 395/2015
(WITH APPLN. (S) FOR INTERIM STAY AND OFFICE REPORT)

W.P. (C) NO. 403/2015
(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO FILE ADDITIONAL DOCUMENTS AND OFFICE REPORT)

W.P. (C) NO. 405/2015
(WITH OFFICE REPORT)

W.P. (C) NO. 408/2015
(WITH OFFICE REPORT)

W.P.(C) NO. 410/2015
(WITH APPLN.(S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND
OFFICE REPORT)

W.P.(C) NO. 412/2015
(WITH OFFICE REPORT)

W.P.(C) NO. 413/2015
(WITH OFFICE REPORT)

W.P.(C) NO. 415/2015
(WITH OFFICE REPORT)

Date : 20/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE N.V. RAMANA

For Parties (s)

Mr. V. Giri, Sr. Adv.
Mr. Marsook Bafaki, Adv.
Mr. Zulfiker Ali P. S, AOR

Mrs. Anil Katiyar, AOR.

Mr. Neeraj Kishan Kaul, ASG
Mr. Bhuvan Mishra, Adv.
Ms. Shweta Garg, Adv.
Mr. R.K. Verma, Adv.
Mr. B. Krishna Prasad, AOR
Mr. Shoeb Alam, Adv.

Dr. (Mrs.) Vipin Gupta, AOR

Mr. Abhijeet Sinha, AOR

Mr. B.V. Deepak, AOR

Mr. Chandra Bhushan Prasad, AOR
Mr. Mohd. Ainul Ansari, Adv.
Mr. Manoj Kumar Goyal, Adv.

Mr. C.N. Sree Kumar, AOR

Mr. Irshad Ahmad, AOR

Mr. K.K. Mani, AOR

Mr. Mohd. Irshad Hanif, AOR

Mr. Neeraj Shekhar, AOR

Mr. Nikhil Goel, AOR

Mr. P. George Giri, AOR

Mr. P. Narasimhan, AOR

Mr. Praveen Agrawal, AOR

Mr. Pravin Satale, Adv.

Mr. Rajiv Shankar Dvivedi, AOR

Mr. Rakesh K. Sharma, AOR

Mr. Ramesh Babu M.R., AOR

Mr. Ranjan Mukherjee, AOR

Mr. S. Bhowmick, Adv.

Mr. Renjith B., AOR

Mr. R. Nedumaran, AOR

Mr. Shakeel Ahmed, AOR

Mr. Shakil Ahmed Syed, AOR

Mr. Shiv Sagar Tiwari, AOR

Mr. Sridhar Potaraju, AOR

Mr. Sudarshan Rajan, AOR

Ms. Shriya Raj Chauhan, Adv.

Mr. Sudhanshu S. Choudhari, AOR

Mr. Tarun Gupta, AOR

Mr. Vikash Singh, AOR

Mr. Vishal Arun, AOR

Mr. V.N. Raghupathy, AOR

Mr. V. Ramasubramanian, AOR

Ms. Abha R. Sharma, AOR

Ms. Jyoti Mendiratta, AOR

Ms. Nilofar Khan, AOR

Ms. Puja Sharma, AOR

Ms. Usha Nandini V, AOR

Mr. M. Shoeb Alam, Adv.

Mr. M.Z. Chaudhary, Adv.

Mr. Aftab Ali Khan, Adv.

Mr. Mohd. Zahid Hussain, Adv.

Mr. Mohd. Naved Mian, Adv.

Mr. Nishe Rajen Shonker, Adv.

Mr. Prashant Chaudhary, Adv.

Mr. Harshad V. Hameed, Adv.

Mr. Dileep Poolakkot, Adv.

Ms. Ashly Harshad, Adv.

Mr. A. Raghunath, Adv.

Mr. S. Mohanan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

W.P. (C) NOS.154/2015, 249/2015, 239/2015, 250/2015

The writ petitions are dismissed in terms of the signed order.

I.A. NOS. 34-35 & 37 IN SLP(C) NO. 28609/2011 (APPLN.(S) FOR DIRECTIONS/MODIFICATION AND INTERVENTION AND IMPLEADMENT]

No orders are called for in the applications. The applications are disposed of accordingly.

W.P. (C) NOS.344/2015, 352/2015, 353/2015, 354/2015, 355/2015, 356/2015, 358/2015, 361/2015, 362/2015, 363/2015, 366/2015, 395/2015, 403/2015, 405/2015, 408/2015, 410/2015, 412/2015, 413/2015, 415/2015

List the matters on Thursday i.e. 23rd July, 2015.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE]

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO(S). 154/2015

GREAT INDIA TOUR COMPANY PVT.
LTD. PETITIONER

VERSUS

UNION OF INDIA RESPONDENT

WITH

W.P. (C) NO. 249/2015
[JEDDAH TRAVELS AND JEDDAH HAJJ GROUP
VERSUS
UNION OF INDIA]

W.P. (C) NO. 239/2015
[CALICUT HAJJ GROUP
VERSUS
UNION OF INDIA]

W.P. (C) NO. 250/2015
[NOORJAMAL HAJJ UMRA SERVICE
VERSUS
UNION OF INDIA]

ORDER

1. Shri Neeraj Kishan Kaul, learned Additional Solicitor General, on instructions received, has submitted that the cases of the petitioners have been reconsidered and re-verified and they have been found to be not eligible. The reasons for the said conclusion, according to Shri Kaul, are already recorded in the additional affidavit of the Union of India dated 6th July, 2015.

2. Be that as it may, in view of the aforesaid categorical stand taken by the Union of India, we are not inclined to entertain these writ petitions any further. The writ petitions are accordingly dismissed. However, we direct the Union of India to formally communicate the reasons holding the petitioners to be ineligible. Thereafter, it will be open for the petitioners to take out such remedies as may be open to them in law.

.....,J.
(RANJAN GOGOI)

.....,J.
(N.V. RAMANA)

NEW DELHI
JULY 20, 2015